

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 165 of 2011 &
IA No. 251 of 2011**

Dated: 10th February, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Uttar Haryana Bijli Vitran Nigam Limited ... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Anukul Raj

**Counsel for the Respondent(s): Ms. Shikha Ohri for R.1
Mr. K. Datta & Mr. Atul Singh
for R.3 & 11**

ORDER

The learned counsel for the Appellant seeks some more time to file the Rejoinder. Accordingly, he is permitted to file the same on or before 24.02.2012.

Post the matter for hearing on 27.02.2012.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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